

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 37/82-ALC4/2010 MEETING DATE : 14.12.2010

The Meeting No.37/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 14.12.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri Krishan Kumar, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No. B-311	M/s Global Calcium P. Ltd.
Norms Committee Meeting No. 37/11	F.No.01/82/050/00485/AM08/DES-III
Meeting Date 14.12.2010	RLA F. No. 07/24/040/00725/AM08
Adv. Lic. No.0710055635 dated 29.01.2008	
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to enhance the quantity of Zinc Gluconate Granular to the extent of 1.03 kg/kg of export product without any other change in the decision taken in 3/82 meeting held on 15.04.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-312	M/s Cadila Healthcare Ltd.			
Norms Committee Meeting No. 37/11	F.No.01/82/050/00109/AM11/DES-III			
Meeting Date 14.12.2010	RLA F. No. 08/24/040/00284/AM10			
Adv. Lic. No.0810085802 dated 18.01.2010				
Committee considered case as per agenda and noted that NC had not fixed norms for one of import item 'Dehydrated Alcohol' in its meeting No.9/82 dated 01.06.2010 in the above mentioned licence and thus in light of earlier decision taken in 15/82 meeting held on 13.07.2010 and in consultation with technical authority present in meeting, decided to fix norms for this item under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin 5 mg tablet		5.	Dehydrated Alcohol	0.85 mg
Simvastatin 10 mg tablet		5.	Dehydrated Alcohol	1.70 mg

Simvastatin 20 mg tablet		5.	Dehydrated Alcohol	3.40 mg
Simvastatin 40 mg tablet		5.	Dehydrated Alcohol	6.80 mg
Simvastatin 80 mg tablet		5.	Dehydrated Alcohol	13.60 mg

There will be no other change in decision taken in meeting No.9/82 dated 01.06.2010.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-313	M/s Aqua Pharma Ltd.
Norms Committee Meeting No. 37/11	F.No.01/87/050/00575/AM07/DES-III
Meeting Date 14.12.2010	RLA F. No. 31/24/040/00219/AM07
Adv. Lic. No.3110026642 dated 26.09.2006	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their letter No.14010/185/2002-Ch.III dated 29.04.2009, decided to call for the following information from the firm:- 1. Chemical name of active ingredient. 2. CA certificate certifying the production of export item achieved by them for the last three years and corresponding consumption of different raw material. 3. Details of manufacturing process with chemical equations, molecular formula, molecular weight and yield obtained. Accordingly, case was deferred for 08.02.2011.	

Case No. B-314	M/s Dorf Ketal Chemicals India Pvt. Ltd.			
Norms Committee Meeting No. 37/11	F.No.01/82/050/00232/AM11/DES-III F.No.01/82/050/01115/AM10/DES-III			
Meeting Date 14.12.2010	RLA F. No. 03/94/040/00875/AM10 RLA F. No. 03/94/040/00538/AM10			
Adv. Lic. No.0310554935 dated 12.01.2010 Adv. Lic. No.0310541878 dated 23.10.2009				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N,N Dialkylamino-diphenylmethane/4,4-bis (sec-butylamino)	1 Kg.	1.	4,4-Methylenedianline	0.639 kg
		2.	Methyl Ethyl Ketone	0.950 kg
		3.	Catalyst-3% Platinum on carbon powder (Dry Basis)	0.0003 kg

diphenylmethane, No.225/Unlink 4200	UOP			
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 17/82 meeting held on 27.07.2010 and 12/82 meeting held on 22.06.2010 may be treated as withdrawn.				

Case No. B-315	M/s Vijayasri Chemicals
Norms Committee Meeting No. 37/11	F.No.01/87/050/01610/AM08/DES-III F.No.01/87/050/00552/AM08/DES-III
Meeting Date 14.12.2010	RLA F. No. 09/24/040/00369/AM08 RLA F. No. 09/24/040/00470/AM08
Adv. Lic. No.0910032230 dated 27.11.2007 Adv. Lic. No.0910032689 dated 21.01.2008	
Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.	

Case No. B-316	M/s Rasula Pharma & Fine Chemicals
Norms Committee Meeting No. 37/11	F.No.01/83/050/00080/AM08/DES-III
Meeting Date 14.12.2010	RLA F. No. 09/24/040/00380/AM07
Adv. Lic. No.0910029929 dated 10.04.2007	
Committee decided to defer case for 11.01.2011 for comments of Department of C&PC.	

Case No. B-317	M/s Kusuma Pharma			
Norms Committee Meeting No. 37/11	F.No.01/82/050/00370/AM11/DES-III			
Meeting Date 14.12.2010	RLA F. No. 03/94/040/00914/AM10			
Adv. Lic. No.0310556411 dated 21.01.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/31/2009.Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Saccharin Powder (Pure/AR) (Dental Grade)	1 kg	1.	Sodium Saccharin (BP)	1.38 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 14/82 meeting held on 06.07.2010 may be treated as withdrawn.				

Case No. B-318	M/s GVS Ltd.
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Norms Committee Meeting No. 37/11	F.No.01/82/050/01401/AM07/DES-III
Meeting Date 14.12.2010	RLA F. No. 03/94/040/00917/AM07
Adv. Lic. No.0310411112 dated 06.12.2006	
Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.	

Case No. B-319	M/s Unilab Chemicals and Pharmaceuticals P. Ltd.
Norms Committee Meeting No. 37/11	F.No.01/82/050/00682/AM03/DES-III
Meeting Date 14.12.2010	RLA F. No. 03/24/040/01484/AM02
Adv. Lic. No.0310126341 dated 25.02.2002	
Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.	

Case No. B-320	M/s Divis Laboratories Ltd.
Norms Committee Meeting No. 37/11	F.No.01/82/050/00553/AM08/DES-III F.No.01/82/050/01106/AM09/DES-III
Meeting Date 14.12.2010	RLA F. No. 09/24/040/00433/AM08 RLA F. No. 09/24/040/00278/AM09
Adv. Lic. No.0910032640 dated 11.01.2008 Adv. Lic. No.0910035511 dated 01.10.2008	
Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.	

Case No. B-321	M/s Aarti Drugs Ltd.
Norms Committee Meeting No. 37/11	F.No.01/82/050/00914/AM06/DES-III
Meeting Date 14.12.2010	RLA F. No. 03/94/040/00819/AM06
Adv. Lic. No.0310352747 dated 20.10.2005	
Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.	

Case No. B-322	M/s Global Calcium P. Ltd.			
Norms Committee Meeting No. 37/11	F.No.01/82/050/00489/AM08/DES-III			
Meeting Date 14.12.2010	RLA F. No. 07/24/040/00593/AM08			
Adv. Lic. No.0710055673 dated 31.01.2008				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactobionate	1 Kg.	1.	Lactose	1.157 kg
		2.	Calcium Carbonate	0.2195 kg

Calcium Bromolactobionate	1 kg.	1.	Lactose	1.112 kg
		2.	Calcium Carbonate	0.371 kg
		3.	Hydro Bromic Acid	0.516 kg
Calcium Glubionate	1 kg.	1.	Lactose	0.877 kg
		2.	Calcium Carbonate	0.259kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 14/82 meeting held on 01.07.2008 may be treated as withdrawn.

Case No. B-323	M/s Global Calcium P. Ltd.
Norms Committee Meeting No. 37/11	F.No.01/82/050/00214/AM09/DES-III
Meeting Date 14.12.2010	RLA F. No. 07/24/040/00845/AM09
Adv. Lic. No.0710056524 dated 20.03.2008	

Committee considered case as per agenda and in light of earlier decision taken in 20/11 meeting held on 17.08.2010 and Production and Consumption data certified by Central Excise and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Zinc Gluconate	1 kg	1.	Glucono Delta Lactone	0.945 kg
Magnesium Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Potassium Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Ferrous Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Manganese Gluconate	1 kg	1.	Glucono Delta Lactone	0.83 kg
Calcium Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.62 kg
Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.617 kg
Cobalt Gluconate	1 kg	1.	Glucono Delta Lactone	1.25 kg
Copper Gluconate	1 kg	1.	Glucono Delta Lactone	1.25 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 16/82 meeting held on 15.07.2008 stands withdrawn.

Case No. B-324	M/s S.M. Herbal Pvt. Ltd.
Norms Committee Meeting No. 37/11	F.No.01/85/050/00017/AM10/DES-III
Meeting Date 14.12.2010	RLA F. No. 05/24/040/00017/AM10
Adv. Lic. No.0510240516 dated 29.04.2009	

Committee considered case as per agenda and observed that the firm vide letter dated 11.11.2010 has

been requested to furnish certificate of analysis from the foreign supplier which has not been received. It was, therefore, decided to await reply from the firm and defer case for 11.01.2011.

Case No. B-325	M/s Global Calcium P. Ltd.			
Norms Committee Meeting No. 37/11	F.No.01/82/050/01445/AM09/DES-III			
Meeting Date 14.12.2010	RLA F. No. 07/24/040/00526/AM09			
Adv. Lic. No.0710061937 dated 23.12.2008				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactobionate	1 Kg.	1.	Lactose	1.157 kg
		2.	Calcium Carbonate	0.2195 kg
Calcium Bromolactobionate	1 kg.	1.	Lactose	1.112 kg
		2.	Calcium Carbonate	0.371 kg
		3.	Hydro Bromic Acid	0.516 kg
Calcium Glubionate	1 kg.	1.	Lactose	0.877 kg
		2.	Calcium Carbonate	0.259 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 54/82 meeting held on 31.03.2009 may be treated as withdrawn.				

Case No. C-26	M/s Filtra Speciality Catalyst Ltd.
Norms Committee Meeting No. 37/11	F.No.01/82/162/00006/AM10/DES-III
Meeting Date 14.12.2010	
Committee considered case as per agenda and observed that Indian Chemical Council has been requested to furnish the details of other manufacturer of the export product which has not been received. It was, therefore, decided to await reply from the Council and defer the case for 08.02.2011.	

Case No. C-27	M/s Transpek Industries, Vadodara
Norms Committee Meeting No. 37/11	F.No.01/82/162/01179/AM10/DES-III
Meeting Date 14.12.2010	
Committee decided to call for the details of other manufacturers of the export product from Indian Chemical Council and Chemexcil. Accordingly, case was deferred for 08.02.2011.	

1	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:08.02.2011
	Decision :Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:1/14/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved																																							
	HQ File :01/82/050/00171/AM10/	RLA File :03/95/040/01025/AM09/	Lic.No/Date:0310515322 13.04.2009																																								
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 30.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="11">Vicks Veporub</td><td rowspan="11">100 kg</td><td>1.</td><td>White Petroleum (White Soft Paradin)</td><td>82.29 kg</td></tr> <tr> <td>2.</td><td>Camphor USP</td><td>5.365 kg</td></tr> <tr> <td>3.</td><td>Eucalyptus Oil</td><td>1.356 kg</td></tr> <tr> <td>4.</td><td>Nutmeg Oil</td><td>0.703 kg</td></tr> <tr> <td>5.</td><td>Cedar Leaf Oil</td><td>0.448 kg</td></tr> <tr> <td>6.</td><td>Turpentine Oil</td><td>4.77 kg</td></tr> <tr> <td>7.</td><td>Thymol</td><td>0.0916 kg</td></tr> <tr> <td>8.</td><td>50 gm Labels</td><td>As per packing Policy</td></tr> <tr> <td>9.</td><td>100 gm Labels</td><td>As per packing policy</td></tr> <tr> <td>10.</td><td>80 gm Tube & Caps</td><td>As per packing policy</td></tr> <tr> <td>11.</td><td>Direction Folders</td><td>As per packing policy</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Vicks Veporub	100 kg	1.	White Petroleum (White Soft Paradin)	82.29 kg	2.	Camphor USP	5.365 kg	3.	Eucalyptus Oil	1.356 kg	4.	Nutmeg Oil	0.703 kg	5.	Cedar Leaf Oil	0.448 kg	6.	Turpentine Oil	4.77 kg	7.	Thymol	0.0916 kg	8.	50 gm Labels	As per packing Policy	9.	100 gm Labels	As per packing policy	10.	80 gm Tube & Caps	As per packing policy	11.	Direction Folders
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																							
Vicks Veporub	100 kg	1.	White Petroleum (White Soft Paradin)	82.29 kg																																							
		2.	Camphor USP	5.365 kg																																							
		3.	Eucalyptus Oil	1.356 kg																																							
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		8.	50 gm Labels	As per packing Policy																																							
		9.	100 gm Labels	As per packing policy																																							
		10.	80 gm Tube & Caps	As per packing policy																																							
		11.	Direction Folders	As per packing policy																																							

3	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:08.02.2011
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish technical information which have not been received. It was, therefore, decided to await reply from the firm and defer the case for 08.02.2011.			

4	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved
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	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 31/82 meeting held on 02.11.2010.			

5	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:11.01.2011
	Decision :Committee decided to defer case for 11.01.2011 for comments of Department of C&PC.			

6	Case No.:16/20/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:08.02.2011
	Decision :Committee considered case as per agenda and observed that the information call for from the firm have been received and the same have been sent to Department of Bio-technology for their comments. Accordingly, case was deferred for 08.02.2011.			

7	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:08.02.2011
	Decision :Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:70/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved
	HQ File :01/82/050/00104/AM11/	RLA File :09/24/040/00228/AM10/	Lic.No/Date:0910039743 28.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 31/82 meeting held on 02.11.2010.			

9	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:08.02.2011
	Decision :Committee decided to call from the firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 08.02.2011.			

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Case No.:6/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved
HQ File :01/82/050/00749/AM10/	RLA File :09/24/040/00326/AM10/	Lic.No/Date:0910039976 19.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/135/2010-PI (Norms) dated 09.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-Amino-2-Cyclopentene-1-Methanol Tartrate (Cap-2)	1 Kg.	1.	Vincelactum	1.495 kg
		2.	Pyridine	1.923 kg
		3.	Sodium Boro Hydride (SBH)	0.22 kg
		4.	Methylene Dichloride (MDC)	5.30 kg
		5.	Methanol	4.88 kg
		6.	D-Tartaric Acid	1.089 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved
HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144 03.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2002-Ch.III dated 30.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Butyl Methoxy Dibenzoyl Methane	1 Kg.	1.	Para Tertiary Butyl Benzoic Acid	1.148 kg
		2.	Acetyl Anisole	0.929 kg
		3.	Soda Amide	0.480 kg
		4.	Activated Carbon	0.02 kg
		5.	Methanol	1.00 kg
		6.	Toluene	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

12	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
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HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:08.02.2011
Decision :Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved	
HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2010/Ch.II dated 13.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Magnesium Orotate	1 Kg.	1.	Orotic Acid	1.104 kg
Calcium Orotate	1 kg.	1.	Orotic Acid	1.059 kg
Potassium Orotate	1 kg.	1.	Orotic Acid	1.055 kg
Zinc Orotate	1 kg.	1.	Orotic Acid	0.994 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved
HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/140/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Esomeprazole Magnesium Trihydrate	1 Kg.	1.	(D-Det) D-Diethyl Tartrate	0.164 kg
		2.	5-Methoxy-2-Mercaptobenzimidazole (Metmercazole)	0.702 kg
		3.	Cumene Hydroperoxide	0.669 kg
		4.	Diisopropyl Ethylamine	0.098 kg
		5.	Magnesium Sulfate Dried	0.284 kg
		6.	Methanol	6.00 kg
		7.	Potassium Methoxide (32% Sol)	0.989 kg
		8.	Pyramethyl Alcohol	0.633 kg
		9.	Thionyl Chloride	0.585 kg

RA concerned may take further necessary action as per above decision of NC.

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17	Case No.:1/8/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00190/AM11/	RLA File :09/24/040/00035/AM11/	Lic.No/Date:0910041947 06.05.2010	Defer Date:08.02.2011
	Decision :Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:7/10/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved															
	HQ File :01/82/050/00360/AM11/	RLA File :09/24/040/00063/AM11/	Lic.No/Date:0910042101 20.05.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2010/Ch.II dated 13.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Hydroxy Propylamino- 3 Nitro Phenol (Red BN)</td><td rowspan="3">1 Kg.</td><td>1.</td><td>4-Amino-3-Nitro Phenol (4A3NP)</td><td>1.051 kg</td></tr> <tr> <td>2.</td><td>Dioxitol</td><td>2.160 kg</td></tr> <tr> <td>3.</td><td>Chloro Propyl Chloro Formate</td><td>1.072 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydroxy Propylamino- 3 Nitro Phenol (Red BN)	1 Kg.	1.	4-Amino-3-Nitro Phenol (4A3NP)	1.051 kg	2.	Dioxitol	2.160 kg	3.	Chloro Propyl Chloro Formate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Hydroxy Propylamino- 3 Nitro Phenol (Red BN)	1 Kg.	1.	4-Amino-3-Nitro Phenol (4A3NP)	1.051 kg															
		2.	Dioxitol	2.160 kg															
		3.	Chloro Propyl Chloro Formate	1.072 kg															

19	Case No.:17/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved																					
	HQ File :01/82/050/00670/AM11/	RLA File :09/24/040/00065/AM11/	Lic.No/Date:0910042194 01.06.2010																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/141/2010-PI-(Norms) dated 06.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Telmisartan Powder</td><td rowspan="5">1 Kg.</td><td>1.</td><td>(4-Bromomethyl-Biphenyl-2-Carboxylic Acid Methyl Ester</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>N-Methyl-O-Phenylene Diamine 2 Hcl</td><td>0.8345 kg</td></tr> <tr> <td>3.</td><td>2-N-Propyl-4-Methyl-6-Carboxylate-1H-Benzimidazole</td><td>0.7575 kg</td></tr> <tr> <td>4.</td><td>1,2-Dimethoxyethane</td><td>1.93 kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>4.316 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Telmisartan Powder	1 Kg.	1.	(4-Bromomethyl-Biphenyl-2-Carboxylic Acid Methyl Ester	1.00 kg	2.	N-Methyl-O-Phenylene Diamine 2 Hcl	0.8345 kg	3.	2-N-Propyl-4-Methyl-6-Carboxylate-1H-Benzimidazole	0.7575 kg	4.	1,2-Dimethoxyethane	1.93 kg	5.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Telmisartan Powder	1 Kg.	1.	(4-Bromomethyl-Biphenyl-2-Carboxylic Acid Methyl Ester	1.00 kg																					
		2.	N-Methyl-O-Phenylene Diamine 2 Hcl	0.8345 kg																					
		3.	2-N-Propyl-4-Methyl-6-Carboxylate-1H-Benzimidazole	0.7575 kg																					
		4.	1,2-Dimethoxyethane	1.93 kg																					
		5.	Methanol	4.316 kg																					

RA concerned may take further necessary action as per above decision of NC.

20	Case No.:76/15/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved									
	HQ File :01/82/050/00513/AM11/	RLA File :03/95/040/00120/AM11/	Lic.No/Date:0310581500 30.06.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2008/Ch.II dated 24.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>3 Chloro 4 Fluoro Benzo Tri Fluoride</td><td>1 Kg.</td><td>1.</td><td>Para Fluoro Toluene/4 Fluoro Toluene</td><td>0.924 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3 Chloro 4 Fluoro Benzo Tri Fluoride	1 Kg.	1.	Para Fluoro Toluene/4 Fluoro Toluene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
3 Chloro 4 Fluoro Benzo Tri Fluoride	1 Kg.	1.	Para Fluoro Toluene/4 Fluoro Toluene	0.924 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:9/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved	
HQ File :01/82/050/00594/AM11/	RLA File :03/94/040/00308/AM11/	Lic.No/Date:0310584959 26.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/129/2010-PI-(Norms) dated 09.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Capecitabine	1 Kg.	1.	5'-Deoxy-5-Fluoro-N-[(Pentyloxy) Carbonyl] Cytidine-2',3'-Diacetate	1.54 kg
		2.	Methanol	2.888 kg
		3.	Sodium Hydroxide	0.385 kg
		4.	Ethyl Acetate	1.925 kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:08.02.2011
	Decision :Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:112/22/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved																								
	HQ File :01/82/050/00765/AM11/	RLA File :09/24/040/00181/AM11/	Lic.No/Date:0910043179 20.08.2010	Defer																								
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/135/2010-PI (Norms) dated 09.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">(1S,4R)-4-Amino-2-Cyclopentene-1-Methanol Tartrate (Cap-2)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Vincelactum</td><td>1.495 kg</td></tr> <tr> <td>2.</td><td>Pyridine</td><td>1.923 kg</td></tr> <tr> <td>3.</td><td>Sodium Boro Hydride (SBH)</td><td>0.22 kg</td></tr> <tr> <td>4.</td><td>Methylene Dichloride (MDC)</td><td>5.30 kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>4.88 kg</td></tr> <tr> <td>6.</td><td>D-Tartaric Acid</td><td>1.089 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	(1S,4R)-4-Amino-2-Cyclopentene-1-Methanol Tartrate (Cap-2)	1 Kg.	1.	Vincelactum	1.495 kg	2.	Pyridine	1.923 kg	3.	Sodium Boro Hydride (SBH)	0.22 kg	4.	Methylene Dichloride (MDC)	5.30 kg	5.	Methanol	4.88 kg	6.	D-Tartaric Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
(1S,4R)-4-Amino-2-Cyclopentene-1-Methanol Tartrate (Cap-2)	1 Kg.	1.	Vincelactum	1.495 kg																								
		2.	Pyridine	1.923 kg																								
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		4.	Methylene Dichloride (MDC)	5.30 kg																								
		5.	Methanol	4.88 kg																								
		6.	D-Tartaric Acid	1.089 kg																								

25	Case No.:113/22/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00766/AM11/	RLA File :09/24/040/00180/AM11/	Lic.No/Date:0910043180 20.08.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:3/29/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00913/AM11/	RLA File :03/94/040/00575/AM11/	Lic.No/Date:0310594926 04.10.2010	Defer Date:11.01.2011
	Decision : Committee decided to defer case for 11.01.2011 for comments of Department of C&PC.			

27	Case No.:9/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00919/AM11/	RLA File :09/24/040/00255/AM11/	Lic.No/Date:0910043812 06.10.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:2/33/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Approved	
HQ File :01/82/050/00996/AM11/	RLA File :03/95/040/00565/AM11/	Lic.No/Date:0310599495 01.11.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sterostime AEEA (Amino Ethyl Ethanol Amine High Pure)	1 Kg.	1.	Amino Ethyl Ethanol Amine – Mix (Purity 50-52%)	2.00 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:5/33/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:37/82-ALC4/2010 14.12.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM11/	RLA File :05/23/040/00201/AM11/	Lic.No/Date:0510276254 03.11.2010	Defer Date:08.02.2011
	Decision : Committee decided to defer case for 08.02.2011 for comments of Petrochemicals Division of Department of C&PC.			

Outside Agenda-1	M/s Malladi Drugs & Pharmaceuticals Ltd.
Norms Committee Meeting No. 37/11	F.No.01/82/050/00411/AM10/DES-III
Meeting Date 14.12.2010	RLA F. No. 04/24/040/00098/AM10
Adv. Lic. No.0410106590 dated 31.07.2009	
Committee considered case and in consultation with technical authorities present in meeting, decided to amend the description of import item No.1 to read as “DL-Phenyl Propanolamine Hcl” without any other change in the decision taken in 24/82 meeting held on 14.09.2010.	
RA concerned may take further necessary action as per above decision of NC.	

